

17.6.2021

CORAM: HIS HONOUR NDPS SPECIAL JUDGE SHRI V.V. VIDWANS (CR NO.43)

NDPS BA  
1511/21  
in NDPS  
344/21  
(CR 16/20)

Adv Mr Taraq Sayed for applnt/ accused present.

SPP Mr Sethna for NCB present.

Heard on Exh.2.

FRSR following order is passed below Exh.2 :

Application (Exh.2) is hereby allowed in following terms :-

1. Applicant/ accused Siddharth Pithani shall be released on interim bail for a period of 15 days from the date of his release, on his executing PR Bond and cash bail in the sum of Rs.50,000/- (Rs. Fifty Thousand only).
3. While on interim bail, the applicant/ accused shall attend the Office of NCB at Hyderabad on 20.6.2021, 22.6.2021 and 28.6.2021.
4. The applicant/ accused shall not tamper with prosecution witnesses/ evidence in any manner and co-operate in the investigation.
5. The applicant/ accused shall furnish his cell/ landline numbers and also of his two nearest relatives or his two friends, preferably residing in Mumbai.
6. The applicant/accused shall produce the proof of his identity and proof of residence at Mumbai at the time of executing the bail bond.
7. The applicant/accused shall not commit similar offence while on temporary bail.
8. Ld Counsel for the applicant/ accused is directed to apprise the above conditions to the applicant/ accused for information and compliance.
9. In case of breach of any of the above conditions by the applicant/accused, it would entail cancellation of temporary bail/ forfeiture of cash bail.
10. The applicant/ accused shall report to this court on 02.7.2021 and there shall not be any further extension of interim bail.
11. On his return to JC, the cash bail amount shall be refunded to the applicant/ accused.
12. The applicant/ accused is allowed to withdraw the regular Bail Appln. No. 1511/2021 and it is disposed of as withdrawn.

Appln.(Exh.2) is disposed of accordingly.

**Authenticated copy of today's Roznama shall be given to the Ld Counsel for the applicant and Ld SPP for information and compliance.**